

BRITISH SUBJECTS.

ACT NO. XXII. OF 1854.

[Received assent of G. G. on the 23rd September, 1854.]

Repeals parts of 53 Geo. 3, c. 155, s. 105 and of s. 2, B. R. 15, 1806, and of s. 2, M. R. 4, 1809.

An Act to repeal certain parts of the 53, George 3, c. 155, of Section II. Regulation XV. of 1806 of the Bengal Code, and of Regulation IV. of 1809 of the Madras Code.

Whereas by Letters Patent dated the 1st day of March 1851,

Preamble. all amerciaments, fines, forfeitures, and penalties belonging to the Crown, were granted

to the East India Company, and it is no longer necessary that fines realized by Magistrates, under the provisions of the Statute 53, George 3, c. 155, s. 105, should be remitted to the Clerk of the Crown; and whereas also it is no longer necessary that, in all cases in which European British Subjects are concerned, the Magistrates should report their proceedings to the Government; It is enacted as follows:

So much of the Act of Parliament 53, George 3, c. 155, s.

Repeals certain parts of Statute 53, George 3, c. 155, s. 105, of Section II. Regulation XV. of 1806 of the Bengal Code, and of Regulation IV. of 1809 of the Madras Code.

105, as requires that, in all cases of Conviction of a British Subject under the provisions contained in that Section, the Magistrate, before whom such conviction takes place, shall forthwith transmit copies of such conviction, and of all depositions and other proceedings relative thereto, to the Government to which the place where the offence was committed is subordinate; and so much of the same Section of the above-mentioned Act, as prescribes that any part of any fines shall be transmitted by the Magistrate to the Clerk of the Crown or other Officer to whom it belongs to receive fines in any of Her Majesty's Courts of Oyer and

Terminer and Jail Delivery, and that such fines shall be disposed of in the same manner as other fines imposed by such Courts; and so much of Section II. Regulation XV. of 1806 of the Bengal Code and Section II. Regulation IV. of 1809 of the Madras Code, as requires the Magistrate, by whom any European British Subject is held to bail or committed to take his trial before Her Majesty's Supreme Court at Calcutta, to transmit copies of the original depositions, together with translations of any papers not being in the English language, to the Secretary to Government, are hereby repealed.